

2/5/2003

Mr. S.K. Malik, Counsel for applicant
Mr. Baldev Prasad, Counsel for the
Respondents 1 to 2.

None is present for Respondents 6 to 7.

Mr. S.K. Malik says that
his client wants to withdraw the O.A.
He further says that in view of the
facts stated in the reply, he intends
to challenge the Circular Annexure R/1
dated 4/3/2002.

Consequently, the O.A.
is dismissed as withdrawn. The applicant
is at liberty to seek remedy in
accordance with law.

hup
A.P. NAGRATH
Adm. Member

[Signature]
(G. L. GUPTA)
Vice Chairman

Part II and III destroyed
In my presence on 2.8.08
under the supervision of
section officer () as per
order dated 5.1.24.08

NQA
Section officer (Record) 2

महोदय को सूचित किया जाता है कि
यह प्रमाणित है कि

on Ref Copy
on 8/5/2003
()
[Signature]
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to
[Signature]